

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO.12395 OF 2015

(Application on behalf of the Petitioner for issuance of warrant of arrest of Respondent No.2)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 4888 OF 2014

SHIMLA		... Petitioner(s)
	VERSUS	
MANGEY RAM & ORS.		... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on **30.6.2014** when the Court was pleased to pass the following order:

**"Permission to file the special
leave petition is granted.
Issue notice."**

Accordingly Show Cause Notice was issued to all the three Respondents through registered post A.D. on 31.7.2014. Mr. R.P. Mehrotra, Advocate has filed his Vakalatnama/Appearence and counter affidavit on behalf of the Respondent No.3. Neither A.D. Card nor unserved cover containing show cause notice has been received from Respondent Nos. 1 and 2, so far. The matter above mentioned was listed before the Registrar's Court on 18.11.2014 when the following order was passed:

"Respondent No. 3 has already filed the counter affidavit.

Fresh steps for the service of notice by usual mode to the unserved respondent Nos. 1 and 2 shall be taken by the learned counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Trial Court the particulars of which shall be furnished by the learned counsel for the petitioner within the period prescribed above.

List again on 2.2.2015."

As directed, fresh show cause notice was issued to Respondent Nos. 1 and 2 on 10.1.2015. In addition, dasti service of the show cause notice was also forwarded to the concerned Trial Court for necessary compliance.

It is submitted that requisite service has been received from The Additional District and Sessions Judge, Court No.2, Saharanpur, Uttar Pradesh stating therein that the notice has been served on Respondent No.1 and Respondent No.2 has already disappeared from the village about 17 years ago. (Copy enclosed).

It is further submitted that Counsel for the Petitioner has filed the application above mentioned and the same is listed before the Hon'ble Judge-in-Chambers with this office report.

DATED this the 21st day of September, 2015.

ASSISTANT REGISTRAR

COPY TO:

- 1.Mr. Deeptakirti Verma, Advocate
112, Lawyers Chambers, S.C.I, N.D
- 2.Mr. R.P. Mehrotra , Advocate
100, Lawyers Chambers, S.C.I, N.D

c2/sv

ASSISTANT REGISTRAR